

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 259 OF 2019 &
IA NOS. 1368, 1367 & 1369 OF 2019

Dated : 26th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttar Pradesh Power Corporation Limited & Ors. ...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Ashish Gupta
Mr. Arjun Pall
Mr. Krishna Tangirala
Mr. Anirudh Lekhi

Counsel for the Respondent(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Vishal Gupta
Mr. Divyanshu Gupta
Mr. Paras Choudhary
Ms. Deepika Kalia for R-2
Mr. Suren Jain, MD, JPUL
Mr. Ashok Shukla, VP, JPUL (Rep.)

ORDER

Heard learned counsel for both the parties.

Mr. Vikas Singh, learned Sr. counsel appearing for the Respondent Generator undertakes that the claim period pertaining to the Bank Guarantee will not be disturbed till 31.07.2019. Meanwhile, we direct learned counsel for the Respondents to file objections, if any, on stay application after serving advance copy on the other side.

List the matter on **30.07.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson